Inquiry into release of multiple LPG connections

3841. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government/Oil Corporations propose to conduct enquiry for the involvement of officials of the oil corporations/LPG distributorships in regard to release of multiple LPG connections and benami LPG connections on the basis of bogus, tampered and fabricated documents in Haryana and Punjab and also to fix responsibility;
 - (b) if so, by when; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Public Sector Oil Marketing Companies (OMCs) have reported that they have not noticed any instance of their officials involved in release of multiple LPG connections and benami LPG connections on the basis of bogus, tampered and fabricated documents in the State of Haryana and Punjab. However, some cases of unauthorized release of new LPG connections by the LPG distributors have been established and details of the same for the last three years and the period from April, 2012 to February, 2013 are as under:

	2009-10	2010-11	2011-12	Apr' 2012-Feb'2013
Punjab	6	9	3	6
Haryana	0	0	7	5

In all the established cases, action has been taken against the erring LPG distributors according to provisions of the Marketing Discipline Guidelines (MDG), 2001.

Prevention of oil pilferage during transportation

†3842. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government's attention has been drawn towards the cases of oil pilferage during transportation;
- (b) if so, the details thereof and the number of such cases which have come to the light during the current year and the last three years; State/Union Territory-wise;
- (c) the action taken or proposed to be taken by Government against the persons found guilty; and

[†]Original notice of the question was received in Hindi.